

Now, first of all, about your point of order everything that is going on here is not according to the rules. You cannot raise a point of order at this point of time. Let us be very clear about that.

As far as the second point is concerned, you want to know what is the Government's policy. Now, the hon. Minister is on his legs, he wants to spell it out.

SHRI NANI BHATTACHARYA
He has given a wrong statement. There is no reference of Mandal Commission in the President's Address. Even the words 'Mandal Commission' have not been there in the President's Address.

SHRI ARJUN SINGH Sir, if I may be permitted to say, the procedure should be very clearly understood. The House at this moment, is, in fact, debating the President's Address given to the joint Session.

In that Address, there is a categorical mention about this subject. In the course of the debate in this House many hon. Members will be raising issues connected with that. In the reply to the debate, the hon. Prime Minister will be clarifying and saying about this subject. That is what the House is seized of. Now so far as the direction of the Supreme Court is concerned, I have already said that if the Supreme Court has given any direction on any account then it is our duty to reply to whatever the Supreme Court wants in that forum and in an appropriate manner. That is all I can say. *(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE What is the policy of the Government?

SHRI ARJUN SINGH The policy is here in the President's Address. It will be clarified in the reply to the debate on President's Address.

SHRI NIRMAL KANTI CHATTERJEE : In response to the directive of the Supreme Court, the Government is forced to make a policy statement. Does it not devolve on the Government to make that

policy statement first in the House because we are in session? That is the question he has to answer. He is avoiding an answer to this question. *(Interruptions)*

MR SPEAKER You have made your point. Let us go to the next item now, namely Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

12.36 hrs.

[*English*]

Annual Report of and Review on the working of the Institute of Applied Manpower Research New Delhi for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ) Sir, I beg to lay on the Table

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research New Delhi for the year 1989-90 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research New Delhi for the year 1989-90.

[*Placed in Library Ser. No. LT 3791*]
Notifications under the Bureau of Indian Standards Act 1986 and Annual Report of and Review on the working of the Super Bazar the Co-operative Stores Ltd New Delhi for 1989-90, etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMAL UDDIN AHMED) Sir, I beg to lay on the Table —

(1) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986 —

(i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment

Regulations, 1991 published in Notification No G.S.R. 204(E) in Gazette of India dated the 5th April, 1991

- (ii) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations 1991 published in Notification No G.S.R. 205(F) in Gazette of India dated the 5th April 1991
- (iii) The Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Amendment Regulations, 1991 published in Notification No G.S.R. 206(E) in Gazette of India dated the 5th April 1991
- (iv) The Bureau of Indian Standards (Recruitment to Administration Finance and Other Posts) Amendment Regulations 1991 published in Notification No G.S.R. 207(E) in Gazette of India dated the 5th April 1991

[Placed in Library See No LT 38/91]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar the Cooperative Store Limited New Delhi for the year 1989-90 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar the Cooperative Store Limited New Delhi for the year 1989-90

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above

[Placed in Library See No LT 39/91]

Atomic Energy (Control of Irradiation of Food) Rules 1990, Notifications under All India Services Act, 1951 etc

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC
GRIEVANCES, PENSIONS (SHRIMATI

MARGARET ALVA) Sir, I beg to lay on the Table

(1) A copy of the Atomic Energy (Control of Irradiation of Food) Rules, 1990 (Hindi and English versions) published in Notification No G.S.R. 129 in Gazette of India dated the 2nd March, 1991 under sub-section (4) of section 30 of the Atomic Energy Act, 1962

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No LT 40/91]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951 —

- (i) The Indian Police Service (Pay) First Amendment Rules, 1990 published in Notification No. G.S.R. 56 in Gazette of India dated the 26th January, 1991.
- (ii) The All India Services (Death-cum Retirement Benefits) Amendment Rules, 1991 published in Notification No G.S.R. 57 in Gazette of India dated the 26th January 1991
- (iii) The All India Services (Death-cum Retirement Benefits) Second Amendment Rules 1991 published in Notification No. G.S.R. 101 in Gazette of India dated the 16th February, 1991
- (iv) The Indian Forest Service (Fixation of Cadre Strength) (Second) Amendment Regulations, 1991 published in Notification No G.S.R. 246 in Gazette of India dated the 13th April, 1991
- (v) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations 1991 published in Notification No G.S.R. 125(E) in Gazette of India dated the 5th March 1991
- (vi) The Indian Forest Service (Pay) Amendment Rules, 1991 published in Notification No. G.S.R.

126(E) in Gazette of India dated the 5th March, 1991.

(vii) The Indian Police Service (Pay) Second Amendment Rules, 1991 published in Notification No. G.S.R. 240(E) in Gazette of India dated the 26th April, 1991

(viii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 1991 published in Notification No. G.S.R. 365 in Gazette of India dated the 22nd June, 1991

(ix) The Indian Police Service (Pay) Third Amendment Rules, 1991 published in Notification No. G.S.R. 366 in Gazette of India dated the 22nd June, 1991.

[Placed in Library, See No. LT-41'91]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 --

(a) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, for the year 1989-90.

(ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) A statement regarding Review by the Government on the working of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1989-90

[Placed in Library See No. LT-42'91]

(ii) Annual Report of the Nuclear Power Corporation of India Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT-43'91]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90 along with Audited Accounts

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1989-90.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above

[Placed in Library See No. LT-4 '91]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1989-90 along with Audited Accounts

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1989-90.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT-45'91]

ANNUAL REPORT OF AND REVIEW ON THE WORKING OF THE TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD KANPUR FOR THE YEAR 1989-90 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K.

THUNGON) : Sir, I beg to lay on the Table.—

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 —

- (i) A statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1989-90.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1989-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

(2) A statement (Hindi and English versions) showing reasons for delay in laying papers mentioned at (1) above

[Placed in Library, See No. LT-46/91]

(Interruptions)

[In English]

MR. SPEAKER : I have allowed a lot of debate on this subject. If you want my ruling I will give my ruling. Please take your seats. As far as the directions by the Supreme Court are concerned, the Hon. Minister has said that in accordance with the directions the replies will be given to the Supreme Court. As far as the policy matter is concerned, as it stands today, it is given in the President's Address and you can read that portion of the President's Address which relates to this policy. Now, if there is any change in the policy, the Hon. Minister has said, in reply to the debate on the President's Address the policy will be spelt out. I think it should be more than sufficient and we will not carry on the debate on this point any more.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum) : The Government has to make the statement first in the House and then
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it should go to the Supreme Court. What is your ruling on this point ?

MR. SPEAKER : Please do not carry on like this. There should be a finality; otherwise if you ask for a ruling I give my ruling and when I give my ruling you again say that the ruling should be modified. Let there be a finality. I have said, as far as the policy matter is concerned, it is contained in the President's Address.

(Interruptions)

MR. SPEAKER : I do not know whether there is any confusion or not. It is for you to debate; you are all very able parliamentarians and if there is any confusion you are likely to shed a lot of light on that confusion and make it quite glaring and you can bring it to the notice of the Government. I am not sitting on judgement over that. As far as his statement is concerned, my ruling is that nothing more than this on this point need be said.

Now, matters under rule 377. Shri Jeevarathinam

(Interruptions)

MR. SPEAKER : It is not like this.

You have asked for the ruling and I have given it.

I do not appreciate this

(Interruptions)

SHRI SRIKANTA JENA (Cuttack) : I want to submit one sentence. Giving respect to your ruling, I want to submit one thing.

MR. SPEAKER . No submission.

SHRI SRIKANTA JENA : There should be some clarifications.

MR. SPEAKER . I have already called Mr. Jeevarathinam. What he speaks only will go on record.

(Interruptions)